

12.31 hrs.

APPROPRIATION RAILWAYS BILL

The Minister of Railways (Shri H. C. Dasappa): Sir, I beg to move that the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1964-65 for the purposes of Railways, be taken into consideration.

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1964-65 for the purposes of Railways, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.

Shri Dasappa: I move that the Bill be passed.

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.32 hrs.

STATEMENT RE: DELHI STATE CENTRAL CO-OPERATIVE STORES' DEALINGS IN GUR—contd.

Shri A. K. Sen: Sir, may I crave your indulgence and correct a little thing that I have said with regard to the question put by Mr. Lohia. I find from the records that there were hangabad): Truth is welcome.

Shri Hari Vishnu Kamath (Hoshingabad): Truth is welcome.

डा० राम मनोहर लोहिया (फर्रुखाबाद):

शाबास ।

Shri A. K. Sen: I do not think I shall ever be charged with suppressing anything. I find that there were at one time charges levelled everywhere about falsification of accounts.

Shri Nath Pai (Rajapur): Not everywhere, but by the Superintendent of Police who investigated the case to the Delhi Administration. Not everywhere; we are not concerned with bazaar rumours.

Shri A. K. Sen: No entries and no documents were, in fact, placed before the Ministry to examine, to prove, whether any entries or any documents were falsified or manipulated or not. Therefore, in the absence of any such entries or any documents being produced and any proof being laid as to whether they are falsified or not, it is not possible to give any opinion. (Interruption).

Shri S. M. Banerjee (Kanpur): It is a very serious matter.

Mr. Speaker: This means that this aspect of the question also as to whether the charge of falsification of accounts had been substantiated or not had been referred to the Law Ministry for its advice.

Shri A. K. Sen: No documents were referred. (Interruptions). I can assure the hon. Members that so far as I am concerned, I shall not keep anything back, any relevant facts, from the House. That is why I volunteered myself....

Shri Nath Pai: I want a clarification. Last time the question was raised in the same words, specifically quoting the sections of the Indian Penal Code. We had asked whether there were any charges which the police can prefer against five individuals apart from the three originals and then the Food Minister said that he did not know anything. The charges were 477A, 20B and 34. As a leading advocate, he should know it. We have not used the word. I will use it; the falsification of accounts